

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-2340/ND/2019

IN THE MATTER OF:

M/s. Pooja Finelease Ltd.

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 01.11.2019

Coram:

JUSTICE (RETD.) RAJESH DAYAL KHARE, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor: Mr. Arvind Kumar Jadon, Adv.

For the Respondent/ Co-debtor: Mr. Dhanvanjay Kumar Singh, Adv.

ORDER

Learned counsels for the parties are present. Learned counsel for the respondent states that settlement talks are in progress between the parties and is ready to pay Rs. 10,00,000/- within 10 days to the petitioner and remaining amount shall be paid as per the terms of settlement which may be reached between the parties. As prayed for put up on 26.11.2019 for further orders.

S-d

(V.K. Subburaj)  
Member (T)

S-d

(Rajesh DayalKhare)  
Member (J)